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## (2024) 02 RAJ CK 0032 Rajasthan High Court

Case No: Criminal Miscellaneous (Petition) No. 5075 Of 2023

Jagdish Prashad Jethaliya

**APPELLANT** 

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State Of Rajasthan And Others

**RESPONDENT** 

**Date of Decision:** Feb. 12, 2024 **Hon'ble Judges:** Farjand Ali, J

Bench: Single Bench

Advocate: Vikram Singh, Arvind Vyas, SK Bhati

Final Decision: Disposed Of

## **Judgement**

Farjand Ali, J

- 1. Learned Public Prosecutor has submitted a detailed factual report sent by SHO, Police Station, Kotwali, District Bhilwara, as per which, after thorough investigation, the Investing Officer found the dispute to be of civil nature and a negative final report has been submitted before the learned Magistrate on 14.09.2023. In this view of the matter, nothing survives for consideration in the instant criminal misc. petition.
- 2. Accordingly, the instant criminal misc. petition is disposed of.
- 3. The stay petition also stands disposed of.
- 4. The factual report be taken on record.